

Form A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MMS INFRASTRUCTURE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MMS INFRASTRUCTURE LIMITED
2.	Date of incorporation of corporate debtor	19.02.2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN - U70109MH2010PLC200253
5.	Address of the registered office and principal office (if any) of corporate debtor	Address: Plot No EL/63, TTC Industrial Area, Electronics Zone, Mahape, Navi Mumbai
6.	Insolvency commencement date in respect of corporate debtor	5 th September 2023 (The IRP received the order on 9 th October 2023)
7.	Estimated date of closure of insolvency resolution process	3 rd March 2024 (Being 180days from CIRP Order date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Ramesh M. Shetty IBBI/IPA-001/IP-P01444/2018-2019/12226
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : Yamuna 304, Green-View Complex, Nancy Colony, Borivali -East, Mumbai- 400066 Email: shettyramesh19@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: same as above Correspondence Email: cirpmmsinfra@gmail.com
11.	Last date for submission of claims	23 rd October 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	a. Relevant Forms and b. Details of authorized representatives available at:	Web link: https://ibbi.gov.in/ Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Limited 05th September 2023 [Uploaded in NCLT website on 09th Oct 2023]. Further, the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 14.09.2023 appointed Mr. Ramesh M. Shetty as IRP.

The Creditors of MMS Infrastructure Limited, are hereby called upon to submit their claims with proof on or before 23rd October 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Ramesh M. Shetty**Regd. No. IBBI/IPA-001/IP-P01444/2018-2019/12226****Interim Resolution Professional of MMS Infrastructure Limited**12th October 2023 at Mumbai